

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-409(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/Petitioner

Vs.

Net 4 India Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Sanjay Bhatt, Ms. J. Bhambhan, Advs.

For the Respondent : Mr. Ashish Aggarwal, Mr. Gurcharan Singh,
Mr. G. Hora, Advocates
Mr. Gaurav Malik, Advocate

ORDER

On the request made on behalf of the parties to finalise settlement, hearing is deferred to 22nd January, 2018.

Sdl-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sdl-

**(S.K. MOHAPATRA)
MEMBER (TECHNICAL)**

10.01.2018
V.Sethi